

# ACT No. XXVII OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
26th September, 1939.)

An Act further to amend the Indian Tea Cess Act,  
1903 for a certain purpose.

IX of 1903. WHEREAS it is expedient further to amend the  
Indian Tea Cess Act, 1903 for the purpose herein-  
after appearing ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Tea Cess Short title and  
(Amendment) Act, 1939. commencement.

(2) It shall come into force on such date as the Central  
Government may, by notification in the official Gazette,  
appoint in this behalf.

2. In clause (d) of sub-section (2) of section 4 of the Amendment of  
section 4 of  
Act IX of 1903.  
Indian Tea Cess Act, 1903, for the words "two on the  
recommendation of the Government of Bengal of which  
one is to represent the Tea Planters in North Bengal  
and one" the words "one on the recommendation of the  
Terai Indian Planters' Association, one on the recom-  
mendation of the Government of Bengal" shall be sub-  
stituted.

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